

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3564
ANSWERED ON:15.05.2006
SUPPLY TO LEVY SUGAR
Mahtab Shri Bhartruhari

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the present requirement of levy sugar for distribution under Public Distribution System in the country, State-wise;
- (b) whether levy sugar is being supplied as per requirement; and
- (c) if not, the remedial measures taken/proposed to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a),(b)&(c): With effect from 01.02.2001, the levy sugar allocations are being made on the basis of projected population as on 01.03.2000, and the supply of levy sugar has been restricted to Below Poverty Line (BPL) families, except for North Eastern States, Hill States and Island Territories where universal coverage is allowed. A statement showing monthly levy sugar quota and annual festival quota for the States/UTs (w.e.f. 01.02.2001) is annexed. However, since the levy percentage has been reduced to 10% of the domestic production, the availability of sugar for levy allocation varies depending upon the levels of domestic production. Therefore, it has not been possible to supply levy sugar as per the levy quota to each State/U.T.